

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).630/2016

(Arising out of impugned final judgment and order dated 23/10/2015 in CRLWP No.2253/2014 passed by the High Court of Bombay)

SHOBHIT RAJAN

Petitioner(s)

VERSUS

NAZIR MUSSA AND ORS

Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned judgment and permission to file additional documents and interim relief and office report)

Date : 12/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr.Kapil Sibbal, Sr.Adv.  
Mr.Mahesh Agrawal, Adv.  
Mr.Vivek Jain, Adv.  
Mr.Reghav Devidi, Adv.  
Mr. E. C. Agrawala, Adv.For Respondent(s) Mr.C.A.Sundaram, Sr.Adv.  
Mr.Abhishek M.Singhvi, Sr.Adv.  
Mr.Aman Vachher, Adv.  
Mr.Sajid Mohamed, Adv.  
Mr.Ashutosh Dubey, Adv.  
Mr.Harsh Sharma, Adv.  
Mr.Abhishek Chauhan, Adv.  
Mr.Sagar Mehra, Adv.  
Mr. P. N. Puri, Adv.

Upon hearing the counsel the Court made the following

## O R D E R

Heard learned senior counsel for the petitioner.

No ground for interference is made out in exercise of our jurisdiction under Article 136 of the Constitution of India.

The special leave petition is accordingly dismissed.

As a sequel to the above, pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)  
AR-CUM-PS(RENUKA SADANA)  
COURT MASTER